

**आयकर अपीलीय अधिकरण, चण्डीगढ़ न्यायपीठ “एकल सदस्यीय”, चण्डीगढ़
IN THE INCOME TAX APPELLATE TRIBUNAL, CHANDIGARH BENCH
‘SMC’ CHANDIGARH**

**श्रीमती दिवा सिंह, न्यायिक सदस्य
BEFORE: SMT. DIVA SINGH, JM**

आयकर अपील सं./ITA No. 1381 & 1382/CHD/2019
निर्धारण वर्ष / Assessment Year : 2008-09 & 2011-12

Shiva Ply Boards P.Ltd., # 218, Giani Jain Singh Nagar, Near Govt. College, Ropar.	बनाम VS	The ITO, Ward-2(2), Ropar.
स्थायी लेखा सं./PAN No: AAICS4870K		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारिती की ओर से/Assessee by : Shri Sachin Jain, C.A.

राजस्व की ओर से/ Revenue by : Shri Ashok Khanna, Add. CIT

सुनवाई की तारीख/Date of Hearing : 10.12.2020

उद्घोषणा की तारीख/Date of Pronouncement : 14.12.2020

Hearing conducted via Webex

आदेश/ORDER

By the present appeals, the assessee assails the correctness of the order dated 26.09.2019 and 26.08.2020 of CIT(A)-1, Chandigarh pertaining to 2008-09 and 2011-12 assessment years respectively on various grounds.

2. However at the time of hearing, ld. AR relying upon the application sent by e-mail and received in this office on 25.11.2020 prays for a withdrawal of the appeals filed on the grounds that the assessee has moved application under “The Direct Tax Vivad Se Vishwas Scheme, 2020” and has settled the dispute by making the necessary payments which have been accepted. The department, it

was submitted, has consequently issued Forms No. 3 thereafter to the assessee in both the appeals, copies of which are filed.

3. The ld. Sr.DR Shri Ashok Khanna on a perusal of record had no objection to the prayer of the assessee.

4. I have heard the submissions and perused the material on record. In the aforementioned peculiar facts and circumstances considering the record and the submissions, the appeals of the assessee are dismissed as withdrawn. Said order was pronounced at the time of virtual hearing itself in the presence of the parties via Webex.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Order pronounced on 14December,2020.

Sd/-

(दिवा सिंह)

(DIVA SINGH)

न्यायिक सदस्य/Judicial Member

“पूनम”

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant – 2.प्रत्यर्थी/ The Respondent -3.आयकर आयुक्त/ CIT4.आयकर आयुक्त (अपील)/ The CIT(A)5.विभागीय प्रतिनिधि, आयकर अपीलीय आधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH 6.गार्ड फाईल/ Guard File

आदेशानुसार/ By order

सहायक पंजीकार/ Assistant Registrar